GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA

UNSTARRED QUESTION NO. 1218

ANSWERED ON-10/12/2025

BARRICADES ON NATIONAL HIGHWAYS IN WEST BENGAL

1218 SHRI SAMIK BHATTACHARYA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that unscientific barricades such as metal barriers, drums and guard rails are being placed arbitrarily on National Highways (NHs) in West Bengal by local police without engineering approval or safety standards;
- (b) whether such barricades have contributed to increased accidents due to poor visibility, lack of illumination or absence of advance warning;
- (c) whether (NHAI) has issued SOPs or advisories to State Government regarding proper barricade placement;
- (d) number of accidents in last three years linked to such barricades; and
- (e) steps being taken to remove unauthorized barricades and enforce approved, well-lit, properly engineered installation as per court and central guidelines?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) National Highway agencies in West Bengal like National Highway Authority of India (NHAI), National Highways Infrastructure Development Corporation Limited (NHIDCL) and State Public Works Department monitor placement of barricades on National Highways by local police and in case of any unscientific installation, the same is reported to the District Administration for immediate removal/correction.
- (b) No accident cases attributed to these barricades have been reported.
- (c) NHAI has not issued SOPs or advisories to State Government regarding proper barricade placement. Government issues various guidelines/advisories from time to time to State Government regarding barricade placement and Integrated Check-Barriers at Inter-State boundaries. Latest guidelines/advisories issued on Highway Barriers vide circular dated 18.11.1980 & on Integrated Check Barriers vide circular dated 24.12.2007.
- (d) Nil.

(e) Control of National Highways (Land & Traffic) Act, 2002 and Highway Administration Rules 2004 are applicable for removal of any unauthorized objects from National Highways. Further, District Magistrates are empowered to remove any unauthorized occupation under section 26 of the Act of 2002 in the National Highways vide Gazette Notification dated 29.10.2025.
